

*Q.No.127 Question was cancelled.*

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**STARRED QUESTION NO. 128**  
(TO BE ANSWERED ON 28.07.2022)

**PENDING CASES UNDER PREVENTION OF CORRUPTION ACT**

**128 SHRI SUSHIL KUMAR MODI:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of cases pending and amount involved for investigation by CBI in absence of consent by State Government, State-wise;
- (b) the number of cases pending for more than one year, less than one year and less than six months, State-wise;
- (c) the requests of CBI against the number of public servants under Section 17A of Prevention of Corruption Act, 1988 which are pending with various Ministries, Departments, Public Sector Banks (PSBs) since the year 2018, the details thereof; and
- (d) the action that Government plans to get the sanction within stipulated time limit?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (d): A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY OF RAJYA SABHA STARRED QUESTION NO. 128 FOR ANSWER ON 28.07.2022 BY SHRI SUSHIL KUMAR MODI REGARDING PENDING CASES UNDER PREVENTION OF CORRUPTION ACT**

(a) & (b): The details of the cases pending for investigation by CBI in absence of consent by State Government with the age-wise pendency as on 30.06.2022, is enclosed as **Annexure 'A'**.

(c): As on 30.06.2022, a total of 101 requests under Section 17A of Prevention of Corruption Act 1988, involving 235 Public Servants are pending with various ministries and departments of the Union Government and Public Sector Banks.

(d): Section 17(A) of PC Act, 1988 provides for previous approval of the competent authority for an enquiry/inquiry/investigation of offences relatable to recommendations made or decision taken by public servant in discharge of official functions or duties. The Act lays down time line of three months, extendable by one month, for decision by the competent authority. Department of Personnel & Training has, vide letter No. 428/07/2021-AVD.IV(B) dated 03.09.2021, issued a set of Standard Operating Procedures (SoPs), in order to achieve uniform and effective implementation for prior approval processes under section 17A of the Act.

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**Annexure-A**

**No. of Consent request u/s 6 DSPE Act pending with the State Governments in absence of consent**  
**(AS ON 30.06.2022)**

S. No.	Name of State	Over 01 year	06 month to 01 year	Less than 06 months	Total	Total amount involved (in Crores)
1	West Bengal	1	1	25	<b>27</b>	1193.80
2	Maharashtra	39	38	91	<b>168</b>	29040.18
3	Punjab	0	4	5	<b>9</b>	255.32
4	Rajasthan	0	2	2	<b>4</b>	12.06
5	Jharkhand	0	2	4	<b>6</b>	330.57
6	Chhattisgarh	0	1	6	<b>7</b>	80.35
<b>TOTAL</b>		<b>40</b>	<b>48</b>	<b>133</b>	<b>221</b>	<b>30912.28</b>

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